

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH.

Original Application No. 981/93.

Mrs. A. Vincent.

.... Applicant.

V/s.

Central Provident Fund Commission &
Ors.

.... Respondents.

Coram: Hon'ble Smt. Lakshmi Swaminathan, Member (O)

Appearances:-

Applicant by Shri R.R. Dalvi.
Respondents by Shri R.R. Shetty
(for Shri R.K. Shetty).

Oral Judgment :-

[Per Smt. Lakshmi Swaminathan, Member (J)] Dt. 23.11.1993.

Heard Shri R.R. Dalvi, counsel for the applicant and Shri R.R. Shetty (for Shri R.K. Shetty), counsel for the Respondents.

2. Shri Dalvi has stated that in pursuance of the Judgment of this Tribunal in O.A. No. 1237/92 dt. 8.10.1993 the Respondents have removed the anomaly in pay in respect of the applicant also by granting the option, in addition to certain other persons mentioned in their order dt. 11.11.1993, a copy of which has been furnished by the learned counsel for the Respondents.

3. In view of the above, the application is disposed of as the same has become infructuous since the respondents have already given the reliefs prayed for by the applicant. There will be no order as to costs.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J).

B.